

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 108 of 2018**

**IN THE MATTER OF:**

**M/s. Experienced Hi-tech Consultancy  
Services Private Limited**

**...Appellant**

**Vs.**

**M/s. Harivardhan Steel & Alloys  
Private Limited**

**...Respondent**

**Present: For Appellant: - Mr. Vaibhav R. Venkatesh and Ms.  
Apoorva Srivastava, Advocates.**

**ORDER**

**17.04.2018-** Learned counsel appearing on behalf of the Appellant brought to our notice an order dated 9<sup>th</sup> April, 2018 passed by the Adjudicating Authority (National Company Law Tribunal), Chennai Bench in CP/647/(IB)/2017, wherein pursuant to the settlement reached between the parties, the main application under Section 7 of the Insolvency and Bankruptcy Code, 2016 has been disposed of. In view of such development, learned counsel for the Appellant sought permission to withdraw the appeal. He is allowed to do so.

The appeal stands disposed of as withdrawn. No cost.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

Ar/uK